

(b) if so, the number of milk product plants located and licensed within this milk shed area; and

(c) since when such plants are functioning?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): (a) The Delhi Milk Scheme does not have a clearly demarcated milk shed of its own.

Traditionally, the Delhi Milk Scheme has been procuring milk from Meerut and Bulandshahar in Uttar Pradesh, Gurgaon in Haryana; and parts of Bikaner, Alwar and Bharatpur in Rajasthan.

(b) and (c) 15 milk products plants have been located and licensed within 300 miles radius of Delhi.

Some of these plants have been functioning since 1962 onwards. The details are as under :—

Name of the plant	Year of function- ing
1. M'sFood Specialities Ltd., Moga (Punjab)	1962
2. M/s Glaxo Laboratories, Aligarh (Uttar Pradesh)	1962
30 M/s Hindustan Milk Food Manufacturers, Nabha (Punjab)	1963
4. Milk Products Factory, Amritsar (Punjab)	1963
5. M/s IndodanLtd., Muzaffarnagar (Uttar Pradesh)	1963
6. M/s Hindustan Levers, Etah (Uttar Pradesh)	1965
7. M/s Jagatjit Industries Pvt.- Limited, Hamira (Punjab)	1966

Name of the plant	Year of function- ing
8. M/s Foremost Dairies Ltd., Saharanpur (Littar Pradesh)	1968
9. M/sPradcshik Co-operative Dairy Federation, Moradabad (Uttar Pradesh)	1970
10. M/s Dalmia Dairy Industries, Bharatpur, Rajasthan	1971
11. M/s Haryana Miik Food. Pehowa (.Haryana)	1971
12. Milk Products Plant, Jind (Haryana)	1971
13. Milk Products Factory, Bhiwani (Haryana)	1973
14. Miik Products Factory. Ludhiana (Punjab)	Not yet started function- ing
15. Milk Products Factory B'miinda (Puniab);	Do

Allotment of Fertilizer to Kerala

98. SHRI S. KAMARAN: Will the Minister of AGRICULTURE be pleased to state:

(a) what steps have been taken to meet acute shortage of fertilizer in the country; and

(b) whether Government propose to allot fertilizers from F.A.C.T. complex to Kerala to meet the internal requirements of that State?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE):

(a) The following steps have been taken to meet the situation of fertilisers :

1. Efforts are being made to maximise the capacity utilisation of the domestic fertiliser factories.

2. Efforts are being made to contract for import of maximum possible quantities of fertilisers and to see that the suppliers ship the contracted quantities expeditiously.

3. The fertiliser distribution system has been streamlined and the supply plans are being so drawn that the available fertilisers reach the consumers with least possible delay.

4. The State Governments have been advised to acquaint the cultivators with the guidelines prepared by the I.C.A.R. on improved methods of application of fertilisers and use of v.eedicides etc.

5. A massive campaign is being organised for production and utilisation of rural compost in the country to supplement the available chemical fertilisers.

(b) Yes, Sir. A quantity of 11956 tonnes of N and 5240 tonnes of P₂O₅ has already been allotted to the State from the FACT complex towards the Kharif, 74 (February-June) requirements of fertilisers.

Calicut bound ship sunk off Bombay

99. SHRI T. V. ANANDAN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that a cargo-laden Calicut-bound ship sank off Bombay;

(b) if so, the reasons therefor; and

(c) the losses suffered as a result thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB MUKHERJEE): (a) Yes, Sir. The collision took place at about 0124 hours on

26th March 1974 between sailing vessel "NARAYAN PRASAD" and m.v. 'SUN FISH' chartered by the Oil and Natural Gas Commission.

(b) A preliminary inquiry under the Merchant Shipping Act, 1958, is in progress. The reasons for the collision will be known only after the findings of the inquiry officer become available.

(c) As a result of collision, the sailing vessel sank with 610 bags of oil seeds and pulses valued at Rs. 1,72,800. The cost of the vessel was approximately Rs. 12,000/-. There was no loss of life. There was no damage to m.v. SUN FISH.

Boycot of Invigilation Duties by GASTA

100. SHRI N. G. GORAY: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that Government-Aided School Teachers Association (GASTA) of Delhi had decided to boycott invigilation duties in school examinations;

(b) if so, what were the reasons given by GASTA; and

(c) what steps were taken to meet the situations?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) to (c) In a memorandum submitted to the Chief Executive Councillor, Delhi Administration, the Government Aided School Teachers Association (GASTA) of Delhi had intimated that they would resort to a total boycott of the annual examination to be held in their respective schools to get certain demands conceded. The